

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF JANUARY, 2004

Review Application No. 110 of 2003

Original Application No.672 of 1998

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Paras Nath Tiwari .. Applicant

IN

Original Application No.672 of 1998

Paras Nath Tiwari .. Applicant

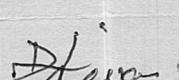
Versus

Union of India & Ors .. Respondents

O R D E R

JUSTICE S.R.SINGH,V.C.

None has appeared to press this application. We have heard Shri D.S.Shukla learned counsel for opp.parties. Perused the review application as also judgment and order dated 18.9.03 sought to be reviewed. The review application does not disclose any manifest error in the judgment and order under review. It is well settled that review is not an appeal in disguise, ^{the} ~~not~~ ^{affl-2} ^{any} ~~to~~ Tribunal ~~not~~ consider ^{the} facts and circumstances of the case has recorded a clear finding that the applicant was never authorised to work as a substitute by respondent no.2 or respondent no.3 and that the documents relied on by him were procured for the purpose of the case. We find no merit in the review application and the same is accordingly dismissed.


MEMBER(A)


VICE CHAIRMAN

Uv/